

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. MP/103/2014
with I.A. 22/2014**

- Subject : Petition under Section 79 (1) (c) (f) and (k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for keeping in abeyance the ongoing trial operation of the incomplete SR synchronization till the satisfactory resolution of all concerns arising out of the trial run of the SR synchronization and serious issues causing major grid disruption.
- Date of hearing : 7.8.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Maharashtra State Electricity Transmission Company Limited
- Respondents : National Load Despatch Centre and others
- Parties present : Shri M.Y.Deshmukh, Advocate, MSETCL
Shri Subhash G. Kelkar, MSETCL
Shri S.S. Kulkarni, MSETCL
Shri Sandeep Bajaj, Advocate, MSEDCL
Shri Ekanta Mehra, Advocate, MSEDCL
Shri Y.K.Seghal, CTU
Shri H.K. Pandey, CEA
Shri Ravinder Gupta, CEA
Shri Abiha Zaidi, POSOCO
Ms. Jyoti Prasad, POSOCO
Shri K.V.S. Baba, POSOCO

Record of Proceedings

The representative of Central Electricity Authority (CEA) submitted that as per the Commission's direction dated 2.7.2014, a meeting was convened on 30.7.2014 under the chairmanship of Member, (GO&D), CEA with representatives of CTU, NLDC and MSETCL to consider all the aspects of ongoing trial run of synchronization of NEW

grid with the Southern region via 765 kV Sholapur-Raichur lines and its impact on Maharashtra utilities. The findings of the aforesaid meeting are as under:

(i) The main issue which appeared to be the cause of concern to Maharashtra was overloading of Wardha-Parli section, which was leading to frequent operation of SPS and consequential backing down of generation/ load-shedding in the State. Though SPS operations were expected to be rare occurrence, there were as many as 27 operations of SPS during 1.4.2014 to 2.6.2014. There was no SPS operation since 3.6.2014 due to increase in wind generation by about 1000 MW, reduction in demand of Maharashtra by about 10-12% and revised setting of SPS installed on 400 kV Wardha-Parli D/C from 1500 to 1700 MW with 2.5 sec time delay. Further, it was emphasized that though presently the situation is under control, it may recur from October 2014 onwards when the demand in the State would rise and the wind generation would reduce.

(ii) The uncertainties in load-growth and generation and transmission development vis-à-vis those as planned were difficult to avoid. Under such circumstances, SPS was the best option for optimal utilization of the existing transmission network until new transmission system as planned gets commissioned. It was opined that loading of 400 kV Wardha-Parli-Sholapur D/C line should be monitored closely and manual corrective action should be taken immediately after power-flow on this line tends to go beyond 750 MW per ckt. This would avoid operation of SPS and therefore, automatic backing down of generation at Tiroda, load shedding in Western Maharashtra, etc. would also be avoided. SPS of Wardha-Parli line may be reviewed at WRPC level, particularly with regard to backing down of generation in Maharashtra so as to avoid frequent backing down at any specific generating station.

(iii) CTU had carried out study for October, 2014 scenario with transmission network as existing in July 2014. The study results were presented in the meeting. It was noted that with Sholapur-Raichur flow as 1000 MW, Koyana generation as 460 MW, Tiroda generation as 2300 MW (4 units), Maharashtra load of 18000 MW and wind generation as Nil, there would be flow of about 650 MW per ckt on Wardha-Parli D/C line. This flow being considerably less than the setting of 850 MW per ckt, frequent SPS operation was not expected in future. If wind generation, which is concentrated mostly in Southern Maharashtra, is also taken into consideration, the loading on this line would further reduce. The representative of MSEDCL suggested CTU to carry out study with Maharashtra load as 19000 MW which was likely to be the scenario in Maharashtra after October 2014. CTU representative assured that the required study would be carried out and the same along with the results would be shared with Maharashtra utilities, POSOCO and CEA.

(iv) PGCIL should expedite commissioning of transmission system upstream as well as downstream of Sholapur-Raichur inter-regional corridor to ease the

loading of the existing inter-State and intra-State transmission network in Maharashtra.

(v) MSETCL should expedite the commissioning of intra-State transmission system in Maharashtra, particularly the evacuation system associated with APML, Tiroda and the transmission lines beyond Aurangabad.

(vi) Augmentation of the network beyond Aurangabad towards western/coastal Maharashtra at the inter-State as well as intra-State level line is also essential to avoid overloading / congestion of transmission system in that area.

(vii) CEA would convene another meeting with Maharashtra power utilities, CTU and POSOCO in case frequent SPS operation on Wardha-Parli line is observed in future

2. Learned counsel of MSEDCL submitted that the main concern was the frequent SPS operation prior to 3.6.2014. There was no SPS operation since 3.6.2014 due to increase in wind generation by about 1000 MW, reduction in demand of Maharashtra by about 10-12% and revised setting of SPS with 2.5 sec time delay. He further submitted that the SPS operation is going to worsen by October, 2014 when the demand in the State would rise and the wind generation would reduce. With commissioning of 2nd ckt by the private licensee, CTU has declared ATC of 1350 MW for WR-SR on Raichur-Sholapur lines. Learned counsel of MSEDCL requested the Commission to direct CTU to maintain ATC of 1350 MW till October, 2014.

3. The representative of CTU submitted that there is a process for declaring ATC for inter-State transfer of power and 1350 MW of ATC have been declared after consultation of all stakeholders and considering reliability margins.

4. After hearing the learned counsel for the petitioner and representatives of the parties, the Commission directed CTU to carry out another study with Maharashtra load as 19000 MW, which is likely to be the scenario in Maharashtra after October 2014 and share the results with Maharashtra utilities, POSOCO and CEA. The Commission further directed CTU to maintain ATC of 1350 MW for WR-SR corridor till October, 2014.

5. The Commission directed CEA to convene another meeting in October 2014 to assess the position in respect of SPS operation and file a report to that effect latest by 14.11.2014.

6. The Commission directed that due date of filing the report should be strictly complied with.

7. The petition shall be listed for hearing, if required after receipt of report from CEA.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**